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ITEM NO.63

REGISTRAR COURT.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).1053/2012

SATYA NARAIN & ANR

Petitioner(s)

VERSUS

BANSH GOPAL(D) TR.LRS.& ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 13/07/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr M.P.Singh, Adv.
Mr. Rajeev Kumar Bansal,Adv.

For Respondent(s)

Mr D Bharat Kumar, Adv.
Mr. Abhijit Sengupta,Adv.

UPON hearing counsel the Court made the following

O R D E R

Petitioner is permitted to confirm dasti notice at better and correct address as disclosed by them. For the purpose registry may follow directions as per Circular dated 19.1.2012 to convey such Court to help the petitioner to confirm dasti notice.

Served respondents may file counter affidavit.

List again on 24.8.2012.

		(S.G.SHAH)	
		REGISTRAR	

hj